

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 309 of 2020

IN THE MATTER OF:

Slipco Constructions Pvt. Ltd.

...Appellant.

Versus

**Mr. Yogesh Gupta, Liquidator on behalf of
Kohinoor Power Pvt. Ltd.**

...Respondent.

Present:

For Appellant: Mr. Karanpreet Singh, Advocate.

For Respondent: Mr. Abhay Anand and Mr. Ranjit Raut, Advocates.

ORDER
(Virtual Mode)

10.11.2020 Learned Counsel for the Appellant is not present. Mr. Karanpreet Singh, Advocate on instructions from Mr. Kuldeep Singh Sachdeva, Advocate states that the said counsel is not well and the only instructions he has is to make a request for Rejoinder. The Advocate does not have any other information or knowledge about this matter.

We have seen the Reply and stand taken by liquidator before the Adjudicating Authority.

In spite of the same, we adjourn this matter.

Rejoinder, if any, must be filed before 18th November, 2020.

List the Appeal 'For Admission (After Notice) on **23rd November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)